

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

**Company Petition IB/153/2021
AND
IA (IBC) 824/2024 in Company Petition IB/153/2021
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Financial Creditor

AND

Sri Pavana Keerthi Hotels India Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 824/2024

Learned Counsel Mr Srikanth Rathi, for applicant present physically.

Matter passed over.

Matter called again. Matter again passed over for compliance of fee.

Matter called again. As regards the fee and expenses payable to the outgoing Resolution Professional learned counsel Mr VVSN Raju, for COC present and stated that he has been instructed to say that COC would make payment within three days from today. The same is recorded. Liberty is given to the Resolution Professional to approach this Tribunal if payment is not made. Mr Govada Venkata Subba Rao, new Resolution Professional having IBBI Reg. No. IBBI/IPA-003/IP-N00358/2021-2027/13753, is appointed as named by the Financial Creditor.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)